

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ITALTINTO EQUIPMENTS
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ITALTINTO EQUIPMENTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/06/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72300MH2012PTC232352
5.	Address of the registered office and principal office (if any) of corporate debtor	S5/2422, Vrundavan Complex, Opposite Satyam Petrol pump, Sonale Village, Mumbai Nashik highway Bhiwandi Thane MH 421302
6.	Insolvency commencement date in respect of corporate debtor	09-02-2021
7.	Estimated date of closure of insolvency resolution process	07-08-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bhaskar Gopal Shetty Reg. No. : IBBI / IPA - 001 / IP – P - 01285 / 2018 -19 / 12003
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C – 77, Shanti Shopping Centre, Mira Road East-401107 Thane District, Maharashtra. e-mail : cabgshetty@gmail.com
10.	Address and e-mail to be used for correspondence with the resolution professional	Mr. Bhaskar Gopal Shetty C – 77, Shanti Shopping Centre, Mira Road East-401107 Thane District. Maharashtra e-mail : ITALTINTO.CIRP@sparkresolutions.co.in
11.	Last date for submission of claims	05-03-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL

14.	(a) Relevant Forms and	https://www.ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	NIL

* The Order dated 09-02-2021 was received by the IRP on 18-02-2021.

Notice is hereby given that the National Company Law Tribunal, Mumbai have ordered the commencement of Corporate Insolvency Resolution Process of **ITALTINTO EQUIPMENTS PRIVATE LIMITED** on 09-02-2021.

The creditors of **ITALTINTO EQUIPMENTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 05-03-2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Mumbai

Bhaskar Gopal Shetty
Interim Resolution Professional of

Date : 20-02-2021

ITALTINTO EQUIPMENTS PRIVATE LIMITED

* The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claims should be submitted by way of the following specified forms in the CIRP Regulations:

Form B – for claims by Operational Creditors

Form C – for claims by Financial Creditors

Form D – for claims by Workmen and Employees

Form E – for claims by Authorised Representative of Workmen and Employees

Form F – for claims by Creditors other than Financial Creditors and Operational Creditors.

In order to get a copy of the form, you may download from the below mentioned website **<https://ibbi.gov.in/home/downloads>** and the CIRP Regulations.